



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

प्रेस विज्ञप्ति
PRESS RELEASE

संपर्क प्रभाग, सेबी भवन, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व), मुंबई - 400 051
Communications Division, SEBI Bhavan, Bandra Kurla Complex, Bandra (E), Mumbai – 400 051
दूरभाष / Tel: +91-22-26449000 ईमेल / email: press@sebi.gov.in वेबसाइट / website: www.sebi.gov.in

PR No.67/2026

Ease of Compliance for FPIs – Rationalisation of KYC Review Periodicity

Towards SEBI's continued efforts to simplify compliance for Foreign Portfolio Investors (FPIs), the periodicity of KYC review under SEBI's existing framework is being rationalised. Currently, FPIs are subject to periodic KYC review annually or once every three years, depending on the applicable category and other criteria. The revised framework increases the periodicity from one year to two years and from three years to eight years. In case of SWAGAT-FI FPIs, the periodicity of KYC review will remain unchanged at 10 years. Also, the existing relaxations for GS-FPIs will remain unchanged.

Further, the separate confirmation regarding change in previously submitted information at the time of continuance of registration will be discontinued.

The measure seeks to rationalise multiple requirements of similar nature, reduce repetitive compliance and ease the compliance burden on FPIs, thereby promoting ease of doing business.

The above measure forms part of SEBI's broader endeavour to reduce procedural and repetitive requirements and to provide a seamless, transparent and investor-friendly regulatory environment for FPIs.

The provisions of the circular shall come into effect from **December 01, 2026**.

The [circular](#) issued today can be accessed on the SEBI website, www.sebi.gov.in, under the link “Legal → Circulars”.

Mumbai

October 30, 2026